

eFIR No. : 000064/2020

PS: PIA

State Vs. Unknown

U/s 379/411 IPC

26.06.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of mobile phone **Honor Play (Navy Blue)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Arjun Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 26.06.2020

SATISH PAL VS. VIRENDER PRAKASH PAL & ANR.
PS: SHAKARPUR

26.06.2020

Fresh application U/s 156 (3) Cr.P.C received by way of email.

Present: None for the applicant.

Put up for consideration on 27.06.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 26.06.2020

FIR No. : 0167/2020
PS: Shakarpur
U/s: 279/337 IPC
State Vs. Unknown

26.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle bearing No. **DL7SBL-4333** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **ASI Omprakash** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

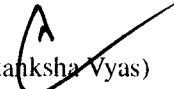
1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

1. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
2. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
3. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 26.06.2020

FIR No. : 1/15
PS: Krishna Nagar
State Vs. Manveer Singh
U/s: 279/304A IPC

26.06.2020

Present : Ld. APP for the State is stated to be available for hearing through VC.

Ld. Counsel for the applicant is present in the Court.

This is an application filed by applicant Vinay for cancellation of superdari of vehicle Maruti Car Ritz bearing No. DL2CAL-6650.

I have perused the application. I have also perused the file. The photographs of the above mentioned vehicle are on record. Superdarinama of the said vehicle is also on record. Further, the chief examination of the complainant/applicant in which he has identified the above mentioned vehicle, during his testimony is also on record.

In these circumstances, the application stands allowed and the superdarinama of the above mentioned vehicle stands cancelled. The applicant is at liberty to sell the above mentioned vehicle.

Copy of this order be given dasti to the applicant and a copy be also sent to Ld. Counsel for applicant on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 26.06.2020